

ITEM NO.10
SECTION XVI-A

REGISTRAR COURT. 1 THROUGH VIDEO CONFERENCE

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. ANIL LAXMAN PANSARE

Transfer Petition(s) (Civil) No(s). 2838/2019

RICHA BAHUGUNA

Petitioner(s)

VERSUS

ASHISH VAISHNAV

Respondent(s)

Date : 27-11-2020 This petition was called on for hearing today.

For Petitioner(s)

Ms. Ritu Reniwal, Adv.
Mr. Kumar Gaurav, Adv.
Mr. B.N. Dubey, Adv.
Mr. Robin Khokhar, AOR

For Respondent(s)

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

As per office report, Ld. Counsel for the petitioner has not cured the defect in filing application for exemption from filing duly affirmed affidavit. However, Ld. Counsel for the petitioner submits that defect has been cured. Registry to verify and process accordingly.

List again on 8.1.2021.

ANIL LAXMAN PANSARE
Registrar